IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

Appeal No.237/2017

IN THE MATTER OF:

Indigenous People Media (P) Ltd

.. PETITIONER

SECTION:

Under Section 252 (3)

Order delivered on 05.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

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For the Respondent

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ORDER

Due to paucity of time arising out of sitting in the Double Bench, the matter was not able to be taken up. Hence, the same is adjourned to 06.3.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 05.2.2018